

required to intimate their intention and capabilities to import, bottle, market and distribute or sell kerosene and LPG respectively before commencement of such activities and submit a monthly report giving details of the products imported by them. Besides, they have to furnish to the Government or to such authorities as specified by the Government all the relevant particulars and information as required. The Government is not giving any financial assistance to the parallel marketers.

[Translation]

Outstanding Dues

2229. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

(a) whether an amount of Rs. 400 crores payable to the Bharat Coking Coal Limited has been outstanding against the various Government Departments;

(b) if so, the reasons thereof; and

(c) the steps being taken to ensure early payment of this amount to the company?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) The Sector-wise position of coal sale outstanding dues of Bharat Coking Coal Ltd. (BCCL) as on 31.10.93 is given as under:

(figures in crores)

Sector	Total Amount
Loco	11.06
Power	587.36

Sector	Total Amount
Steel	208.35
Govt. Party	23.53
Others	33.25
Total:	863.55

(b) and (c) These dues have accumulated over a period of time. The main reason for accumulation of these dues is the financial constraints faced by consumers particularly the power utilities. Following steps are being taken by CIL/Government to recover these dues:

(i) Government of India have already decided to adjust all undisputed coal sale outstanding on 31.5.90 against the Central Assistance to State Plan payable to the concerned State Governments.

(ii) Ministry of Coal has advised CIL to start supplying coal to power house only against the advance payments.

(iii) Coal companies are also holding discussions with the major consumers to narrow-down the disputes over outstanding dues;

(iv) Recovery has also been agreed to be made by way of adjustment against cess/royalty dues of some states like Bihar, West Bengal.

Funds to State Governments

2230. SHRI VILASRAO NAG-NATHRAO GUNDEWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have allocated any funds to State Governments to bring the misguided youths in Jammu and Kashmir, Punjab and other States into the mainstream; and

(b) if so, the details of such funds allocated during the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Various socio-economic schemes are formulated by the State Governments in question at their own level to activate industrial, economic and other development activities with a view to bringing the youth in these States into the mainstream and providing greater employment opportunities for them.

However, in view of the financial difficulties being experienced by the Govt. of J & K, on account of the ongoing terrorist violence, Rs. 100 crores has been given to them in the current year as a grant from this Ministry to help them meet their security related expenditure and prevent the diversion of funds from development activities. Also, pursuant to the meetings of Minister of State (Internal Security) with senior officers of the State and Central Governments to consider ways to step up developmental activities in the State, an additional amount of Rs. 4.25 crores has been sanctioned for road/communication works and augmentation of medical services. Additional funds to the tune of Rs. 1.88 crores have also been released by the Deptt. of Rural Development under the Accelerated Rural Water Supply Programme and it has been agreed to provide an additional amount of Rs. 3.43 crores under the JRY subject to progress of utilisation.

2. Except in the case of Jammu &

Kashmir, no special allocations have been made by this Ministry for other States.

[English]

Domestic Gas Pipeline

2231. SHRI INDRAJIT GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC has signed contract with a British Gas Company for building up domestic gas pipeline;

(b) whether the Global tender had not been invited; and

(c) if so, the facts thereof and details of terms of joint operation worked out?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

Asansol-Raniganj Coal Belt

2232. SHRI CHITTA BASU: Will the Minister of COAL be pleased to state:

(a) whether Asansol-Raniganj coal belt has been found subsidence-prone;

(b) if so, the preventive steps taken by the Government to avert large scale human disaster;

(c) whether a project report has since been prepared;

(d) if so, the details thereof; and